

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:381

ANSWERED ON:14.03.2012

CONFISCATION OF ILLEGALLY AMASSED WEALTH

Sayeed Muhammed Hamdulla A. B. ;Verma Shri Sajjan Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Union Government has taken any concrete steps to confiscate the illegally amassed properties of the Government officials found involved in corruption;
- (b) if so, the details thereof;
- (c) whether strict action has been taken against the officers found involved in amassing property through illegal means and the number thereof;
- (d) if not, the reasons therefor;
- (e) whether a person found guilty in a corruption case, the maximum punishment meted out to him will be in prison for seven years; and
- (f) if so, the measures taken against the wealth and properties amassed by corrupt persons using corrupt means?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) & (b): Action for confiscation of property of corrupt public servants is taken as per provisions of Criminal Law (Amendment) Ordinance, 1944 and the Prevention of Money Laundering Act, 2002. The offences punishable under the Prevention of Corruption Act, 1988, (PC Act) are scheduled offences under the Criminal Law (Amendment) Ordinance, 1944 and the Prevention of Money Laundering Act, 2002 (PMLA). Accordingly, the property of corrupt public servants is liable to be confiscated under the provisions of Prevention of Money Laundering Act, 2002.

(c) & (d): No centralized data is maintained by this Department in this regard. However, the Directorate of Enforcement has attached properties, valued at Rs. 368.88 crore approx. as on 31.12.2011 under PMLA where scheduled offences of PC Act were involved. So far as CBI is concerned, the authorization for attachment of properties in respect of 20 officials in 20 cases have been received from various Ministries/Departments of the Government of India during the last 3 years i.e. 2009-2010, 2010-2011 & 2011-2012 (upto 29.02.2012).

(e) Yes, Madam.

(f) The assets of the corrupt public servants are attached/confiscated under the provisions of the Criminal Law (Amendment) Ordinance, 1944, and the Prevention of Money Laundering Act, 2002. Provisions for attachment of property of corrupt public servants acquired through corrupt means have also been incorporated in the Lokpal and the Lokayuktas Bill, 2011.